

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 20.04.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	IA 11/17, IA 18/17, 19/17 & 20/17.  IA 26, 27 & 29/17 in CP 10/16	For Orders in IA 12/ 17	59	Himayat Alikhan & Others Vs Associate Decore Ltd., & 24 Others.

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

Gurudutta A

Advocate for  
Respondent 1  
R2-21

*Gurudutta A*  
*msi*

A2B9 Partners

*Radhika Nigam*

Advocate for  
Respondent 1

*Radhika Nigam*

B C THIRUVENGADAM

&

MANIK BT

Advocate for  
the petitioners

*1 C. T. Thiruvengadam*  
*Manik B. T.*

*Secretary*  
*Adv. No. 221*

~~MR. SAJAN POOLVATHA, SENIOR ADVOCATE~~

MR. SAJAN POOLVATHA, SENIOR ADVOCATE  
through  
Keystone Partners

FOR RESPONDENT  
NO. 1.

*[Signature]*

## O R D E R

Counsel for Petitioner is present and Counsel for Respondents are also present. It is brought to the notice of the Tribunal that, a writ petition is filed before the Hon'ble High Court of Karnataka and the writ petition is coming up for hearing before the Hon'ble High Court of Karnataka in which some order is passed by the Hon'ble High Court of Karnataka relating to this case. In view of the fact that, another Advocate has filed vakalath for representing the 1<sup>st</sup> Respondent Company, notwithstanding about filing of vakalath for Respondent Company and it is also brought to the notice that, Hon'ble High Court of Karnataka also gave directions with other I.As filed by the petitioner other than I.A 12/17 to be disposed by the Tribunal, Only after taking into consideration as to who will represent on 1<sup>st</sup> Respondent Company. Since order is awaiting from the Hon'ble High Court of Karnataka, list it on 28/04/2017. Counsel for petitioner requested for hearing on all I.As filed on behalf of petitioner. The Counsel for Respondents are directed other than 1<sup>st</sup> Respondent Company Counsel for filing objections before next date of hearing.

  
Member (J)

  
Member (T)